

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.56/2004 With
OA No.506/2004

(M)

New Delhi, this the 26th May, 2005

Hon'ble Mr.Justice M.A.Khan, Vice-Chairman (J)
Hon'ble Mr.S.A.Singh, Member(A)

OA No.56/2004

1. Sh. Babu Ram Rawal,
S/o Shri Mukhtiar Singh,
Aged about 38 yrs.,
R/o C-10/34, Yamuna Vihar, Delhi.
And working as Steno under Respondent No.3.
2. Sh. R.K.Matta,
S/o Shri Hari Ram
Aged about 47 yrs.,
R/o DA/100-B Hari Nagar, Delhi.
And working as Steno under Respondent No.3.
3. Ms. Sunita,
D/o Shri S.R.Tuteja,
Aged about 34 yrs.,
R/o 464/28, Gali No.8, Jyoti Park, Gurgaon,
And working as Steno under Respondent No.3.
4. Smt. Shobha Arora,
W/o Shri Pawan Arora,
Aged about 35 yrs.,
R/o H.N.130, Gali No.9, Haiderpur,
Near Shalimar Bagh, Delhi,
And working as Steno under Respondent No.3.Applicants

(By advocate: None)

Versus

1. Union of India,
Through Secretary, Ministry of Youth Affairs & Sports,
Shastri Bhawan, Dr. R.P.Road,
New Delhi.
2. Secretary,
Dept. of Expenditure,
M/o Finance,
North Block, New Delhi.
3. Secretary,
Sports Authority of India,
Jawaharlal Nehru Stadium,
Lodhi Road Complex,
New Delhi.Respondents.

(By advocate: None)

OA No.506/2004

1. Shri Shiv Kumar,
S/o Shri Ram Chander.
2. Shri Subhash Chander Mussania
S/o Shri Khilai Ram Mussania.

(15)

3. Shri K. Natrajan,
S/o Shri S. Krishna Aiyer.
4. Shri Ranbir Singh,
S/o Shri Charan Singh.
5. Mrs. Geeta,
W/o Shri Jai Prakash.
6. Mrs. Kiran Gupta,
W/o Shri Praveen Gupta.
All working as Assistants under Sports Authority of India,
Jawaharlal Nehru Stadium,
Lodhi Road, New Delhi-3.

(By advocate: None)

Versus

1. Union of India,
Through its Secretary, Ministry of Human Resource Development,
Shastri Bhawan,
New Delhi.
2. Ministry of Finance
Through its Secretary
North Block, New Delhi-110 001.
3. Sports Authority of India,
Through its Secretary
Jawaharlal Nehru Stadium,
Lodhi Road, New Delhi-110 003.

... Respondents.

(By advocate: None)

ORDER (ORAL)

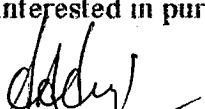
By Mr. Justice M.A.Khan:

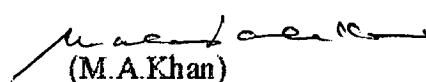
OA 56/2004

Nobody appeared on behalf of the parties although the matter was passed over once.
It is a second call. We have waited for the parties. It seems that the applicants are not interested in pursuing their case any more. Accordingly, O.A. is dismissed in default.

OA 506/2004

Nobody appeared on behalf of the parties although the matter was passed over once.
It is a second call. We have waited for the parties. It seems that the applicants are not interested in pursuing their case any more. Accordingly, O.A. is dismissed in default.


(S.A. Singh)
Member/(A)


(M.A.Khan)
Vice-Chairman(J)

/kdr/